

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No.1179/(MAH)/2017

CORAM:

SHRI B. S. V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 05.02.2018

NAME OF THE PARTIES: Valia & Co.

Vs.

Brinzk Powertech Private Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016

ORDER

CP No.1179/I&BP/NCLT/MB/MAH/2017

On verification, this Bench having noticed that default date has not been mentioned in the details of Operational Debt given, the Petitioner is hereby directed to cure the defect and file the same within seven days hereof.

Mr. Arvind Karwat, Director of the Company is present, agreeing for admission of this Company Petition.

List this matter on 26.2.2018.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)